

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A. No. 6/96  
and  
M.A. 107/96  
in  
O.A. No. 450/93

New Delhi this the 12<sup>th</sup> day of July 1996

Hon'ble Shri A.V. Haridasan, Vice Chairman (J)  
Hon'ble Shri R.K. Ahooja, Member (A)

Shri Mohender Kumar,  
S/o Shri Babu Lal Sharma,  
Resident of RZ-238 F-Block,  
Raj Nagar II,  
Palam Colony,  
New Delhi ..... Applicant

(By Advocate: Mrs. Rani Chhabra)

VS

1. Union of India,  
through the Secretary,  
Ministry of Communication & Broadcasting,
2. The General Manager Telecom,  
Gujrat Circle,  
Ahmedabad.
3. The Director Manager Telecom.  
Surender Nagar (Gujarat),
4. The Sub-Divisional Officer,  
Telecom Department,  
Surender Nagar (Gujarat)..... Respondents

O R D E R (By Circulation)

By Hon'ble Shri A.V. Haridasan, Vice Chairman (J)

The applicant in the Original Application has filed the Review Application. The O.A. was filed for a declaration that the action of the respondents in re-engaging the applicant's junior and outsiders without re-engaging the original applicant was

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illegal and for a direction to the respondents to re-engage. When the O.A. came up for hearing, the learned counsel of the applicant stated that the applicant would be satisfied if the respondents are

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directed to consider this case for re-engagement in preference to the outsiders and freshers.

Accordingly the application was disposed of with a

direction to the respondents to consider the

applicant as engagement of casual worker in future in

preference to outsiders and freshers. The applicant

has filed this Review Application praying that the

order may be reviewed and modified directing the

respondents to consider the re-engagement of the

applicant in preference to juniors as such as

direction was given in similar cases. We do not find

any justifiable reason for reviewing the order. The

order sought to be reviewed was passed taking into

consideration the statement of the learned counsel of

the applicant at the Bar that the applicant would be

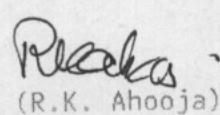
satisfied if respondents are directed to consider the

applicant's case for re-engagement in preference to

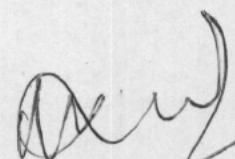
outsiders and freshers. Therefore, there is no

reason why the order has to be reviewed. Review

Applications fails and the same is dismissed.

  
(R.K. Ahooja)

Member (A)



(A.V. Haridasan)

Vice Chairman(J)